

IN THE HIGH COURT OF JHARKHAND AT RANCHI
B.A. No. 8131 of 2021

Bhairav Lohra @ Bhairo Lohra **Petitioner**
Versus
The State of Jharkhand **Opposite Party**

CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

For the Petitioner : Mr. A. K. Sahani, Advocate
For the State : Md. Hatim, A.P.P.

02/06.09.2021 Defect no. 9(i) as pointed out by the office is ignored.

Heard Mr. A. K. Sahani, learned counsel for the petitioner and Md. Hatim, learned A.P.P. for the State.

The petitioner is an accused in connection with Maranghada P.S. Case No. 33 of 2020, corresponding to Sessions Trial No. 37 of 2021.

The mother of the informant had gone to witness a dance programme on the occasion of Diwali. Later on, he came to know that his mother has been murdered by the petitioner.

It appears that on the confession of the petitioner the headless dead body of the mother of the informant was recovered.

Regard being had to the specific nature of allegation levelled against the petitioner, I am not inclined to grant bail to the petitioner. The prayer for bail of the petitioner is, hereby, rejected with a direction to the learned trial court to expedite the trial.

(Rongon Mukhopadhyay, J.)